

**THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA):** (a) to (c). There is no proposal to import edible oilseeds: necessary quantities of edible oils are being imported to bridge the gap between demand and supply.

**Disclosures by Chairman of Statutory Bodies in Karnataka**

4417. **SHRI S. NANJESHA GOWDA:** Will the Minister of **FINANCE AND REVENUE AND BANKING** be pleased to state:

(a) whether Chairmen of different statutory bodies in Karnataka have disclosed their assets and income under the Voluntary Disclosure Scheme; and

(b) if so, the names of these individuals and the values of movable and immovable properties including cash so declared?

**THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL):** (a) and (b). The Chairman of only one statutory body in Karnataka made a declaration under sub-section (1) of section 3 of the Voluntary Disclosure of Income and Wealth Ordinance, 1975. The Voluntary Disclosure of Income and Wealth Ordinance, 1975 (now, Voluntary Disclosure of Income and Wealth Act, 1976) provided for voluntary disclosure of income, in cases other than cases of search and seizure, under section 3(1), disclosure of income in cases of search and seizure under section 14(1) and disclosure of wealth under section 15(1). So far as declarations under section 3(1) are concerned, section 12 stipulates, *inter alia*, that all particulars contained therein shall be treated as confidential and no public servant shall disclose them except to any officer employed in the execution of any of the Acts mentioned in sub-section (1) of section 8, or the Wealth-tax Act or to any officer appointed by the Comptroller and Auditor General of India or the Central Board of

Direct Taxes to audit income-tax receipts or refunds. It will, therefore, be a breach of the secrecy provisions of section 12 to furnish the name and other particulars of the Chairman of the statutory body in Karnataka mentioned above.

No Chairman of any statutory body in Karnataka State has made any declaration under section 14(1) and/or 15(1) of the Voluntary Disclosure of Income and Wealth Act, 1976.

**Closure of Textile Mills in Gujarat**

4418. **SHRI AHMED M. PATEL:** Will the Minister of **COMMERCE AND CIVIL SUPPLIES AND COOPERATION** be pleased to state:

(a) whether any textile mills in Gujarat State have been closed down during the last three years;

(b) the main reasons therefore; and

(c) the action taken by Government to re-start them?

**THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA):** (a) Yes, Sir. These mills have been closed.

(b) In the case of two units the main reason for closure has been financial difficulties and in the third case the mills had to close down due to severe damage caused by cyclone.

(c) Action is in progress to take over two textile mills for management by the State Government and in case of the third mill, the State Government has initiated the process.

**कृष्णा मिल्स, व्यावर (राजस्थान) द्वारा कपडों का कपड़ा बनाया जाना**

4419. **श्री लालजी भाई :** क्या वाणिज्य तथा नागरिक पूर्ति और सहकारिता मन्त्री यह बताने की कृपा करेंगे कि :

(क) कृष्णा मिल्स व्यावर (राजस्थान) द्वारा वर्ष 1975 से 1977 तक.